

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**I.A. No. 69 of 2013 in**  
**DFR No. 361 of 2013**

**Dated : 19<sup>th</sup> March, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Shamanur Sugars Ltd.**

**.... Appellant (s)**

**Versus**

**The Karnataka Power Transmission Corporation Ltd. & Ors.**

**...Respondent (s)**

Counsel for the Appellant(s):

Mr. Krutin R. Joshi  
for Mr. Rajesh Mahale

Counsel for the Respondent(s):

Mr. Sriranga S. for R-1  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R-3

**ORDER**

**I.A. No. 69 of 2013**  
**(Appl. for condonation of delay)**

We have heard the learned counsel for the parties. We have gone through the affidavit filed in support of the condonation of delay Application.

It is a case where 57 days of delay has been occurred. Even though we are not satisfied with the reasons given for the condonation of delay of 57 days, we deem it fit to condone the delay on payment of some cost. So the learned counsel for the Applicant

is directed to pay the cost of Rs.10,000/- (Rupees ten thousand only) to a charitable organization, namely “**National Association for the Blind, Delhi State Branch, Sector -5, R.K. Puram, New Delhi – 110 022**” within two weeks.

The Registry is directed to number the Appeal after getting the intimation about the compliance of this Order and post for Admission on **10.04.2013**. The Registry is further directed to send a copy of this Order to the above charitable organization.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

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